

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 733 of 2020

IN THE MATTER OF:

Union of India **....Appellant**

Vs

Vijaykumar V. Iyer **....Respondent**

Present:

For Appellant: **Mr. Amit Mahajan, CGSC with Ms. Pooja Mahajan, Mr. Gitesh Chopra, Mr. Vidur Mohan, Mr. Kanu Agrawal and Ms. Shefali Munde, Advocates.**

For Respondent: **Mr. Ravi Kadam and Mr. Abhinav Vashisht, Sr. Advocates with Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Kriti Kalyani and Ms. Salonee Kulkarni, Advocates for R-1.**

Mr. Dhruv Dewan, Ms. Harshita Choubey, Mr. Dhruv Sethi, Ms. Chandni Ghatak and Mr. Rohan Batra, Advocates for R-2.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Raunak Dhillon, Mr. Aditya Marwah, Mr. Shubhankar Jain, Mr. Shivkrit Rai and Ms. Rajshree Chaudhary, Advocates for R-3 (CoC).

With

Company Appeal (AT) (Insolvency) No. 1410 of 2019

IN THE MATTER OF:

Vijay Kumar Iyer **....Appellant**

Vs

GTL Infrastructure Ltd. **....Respondent**

Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020

Present:

For Appellant: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vijayant Paliwal, Mr. Saurav Panda, Ms. Kriti Kalyani and Ms. Salonee Kulkarni, Advocates.

For Respondent: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

With

Company Appeal (AT) (Insolvency) No. 1503 of 2019

IN THE MATTER OF:

Vijay Kumar Iyer

....Appellant

Vs

GTL Infrastructure Ltd.

....Respondent

Present:

For Appellant: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vijayant Paliwal, Mr. Saurav Panda, Ms. Kriti Kalyani and Ms. Salonee Kulkarni, Advocates.

For Respondent: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-2 (CoC).

With

Company Appeal (AT) (Insolvency) No. 08 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd.

....Appellant

Vs

Vijay Kumar Iyer

....Respondent

Present:

For Appellant: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vijayant Paliwal, Mr. Saurav Panda, Ms. Kriti Kalyani and Ms. Salonee Kulkarni, Advocates for R-1.

With

Company Appeal (AT) (Insolvency) No. 26-27 of 2020

IN THE MATTER OF:

State Bank of India

....Appellant

Vs

GTL Infrastructure Ltd.

....Respondent

Present:

For Appellant: Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates.

For Respondent: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Charu Bansal, Ms. Ankita Mandal, Mr. Vijayant Paliwal, Mr. Saurav Panda, Ms. Kriti Kalyani and Ms. Salonee Kulkarni, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 685-686 of 2020

IN THE MATTER OF:

Indus Tower Ltd.

....Appellant

Vs

**Vijaykumar Iyer – Resolution Professional
of Aircel Ltd. and Dishnet Wireless Ltd. & Anr.**

....Respondents

Present:

For Appellant: Mr. Ashish Joshi, Advocate.

For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Charu Bansal, Ms. Salonee Kulkarni, Ms. Kriti Kalyani and Ms. Ankita Mandal, Advocates for R-1.

**Mr. Dhruv Dewan and Ms. Harshita Choubey,
Advocates for R-2.**

With

Company Appeal (AT) (Insolvency) No. 734 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd.

....Appellant

Vs

Vijay Kumar Iyer & Anr.

....Respondents

Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020

Present:

For Appellant: Ms. Shyel Trehan, Mr. Rohan Rajadhyaksha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

For Respondents: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Mr. Saurav Panda, Ms. Charu Bansal, Ms. Salonee Kulkarni, Ms. Kriti Kalyani and Ms. Ankita Mandal, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

Mr. Raunak Dhillon, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3.

With

Company Appeal (AT) (Insolvency) No. 758 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of IndiaAppellant

Vs

Aircel Ltd. & Anr.Respondents

Present:

For Appellant: Ms. Maneesha Dhir, Mr. Abhishek Kumar and Mr. Saransh Gupta, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 762 of 2020

IN THE MATTER OF:

Tatwa Technologies Ltd.

....Appellant

Vs

Vijay Kumar Iyer & Anr.

....Respondents

Present:

For Appellant: Mr. Ninad Deshpande, Ms. Manisha Kanojia and Mr. Shivalok Yashovardhan, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Kriti Kalyani, Ms. Charu Bansal and Ms. Ankita Mandal, Advocates for R-1.

With

Company Appeal (AT) (Insolvency) No. 822 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of India

....Appellant

Vs

Dishnet Wireless Ltd. & Anr.

....Respondents

Present:

For Appellant: Ms. Maneesha Dhir, Mr. Saransh Gupta and Mr. Abhishek Kumar, Advocates.

**For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Kriti Kalyani and Ms. Ankita Mandal, Advocates for R-1.
Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.**

O R D E R
(Through Virtual Mode)

17.03.2021: Heard further arguments of Shri Ravi Kadam, learned senior counsel representing the Resolution Professional. Hearing on his part stands concluded. Shri Ramji Srinivasan, learned senior counsel representing the CoC submits that before addressing his arguments, he wants to place on record some documents which are vital for determination of issues formulated by the Hon'ble Apex Court. He is permitted to file the same together with a short note, copies whereof be shared with learned counsel for the Appellants and Resolution Professional.

Post the matter for hearing on **18th March, 2021 at 2:00 PM.**

We may make it clear that the hearing will be concluded tomorrow.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc

Company Appeal (AT) (Insolvency) No. 733 of 2020, 1410 of 2019, 1503 of 2019, 08 of 2020, 26-27 of 2020, 685-686 of 2020, 734 of 2020, 758 of 2020, 762 of 2020 & 822 of 2020